

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2588 of 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Abhi Kumar**

**S/O Surat Ram**

**R/O House No.46, Vashinu Mata Mandir, Sihal, Tehsil Kahara, District Doda**

vide Notification No.1452 of 2021/RG/LP Dated 16.12.2021 has been declared as Absolute/Final.

**By Order**

*arini*  
04-12-2023  
Registrar (Administration)  
*SK* *SK*

No: 52969-75 RG/LP Dated: 5.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhi Kumar, Advocate**  
.....for information and necessary action.

*arini*  
04-12-2023  
Registrar (Administration)  
*SK* *SK*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2589 of 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Anjali Badan**  
**D/O Sh.Narinder Kumar Badan**  
**R/O Kunjwani By Pass, Uttam Nagar, H. No.-117/B, Tehsil Jammu, South, District Jammu**

vide Notification No.1268 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

*Anjali*  
*04-12-23*  
Registrar (Administration)  
*AB* *AB*

No: 52976-82 - RG/LP Dated: 5.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjali Badan, Advocate**  
.....for information and necessary action.

*Anjali*  
*04-12-23*  
Registrar (Administration)  
*AB* *AB*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2590 of 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Divya Mannat**  
**D/O Rajinder Kumar**  
**R/O H.No.141, Sec.1/A, Extn. Bhagat Pura, Channi Himmat, Tehsil Bahu, District Jammu**

vide Notification No.1475 of 2021/RG/LP Dated 16.12.2021 has been declared as Absolute/Final.

**By Order**

*Sanvi*  
04-12-23  
**Registrar (Administration)**  
*SB*

No: 52983-90 — RG/LP Dated: 5.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divya Mannat, Advocate**  
.....for information and necessary action.

*Sanvi*  
04-12-23  
**Registrar (Administration)**  
*SB*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2591 ab 2023 -/RG/LP Dated 05.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ashutosh Khanna**  
S/O Sh. Pardeep Khanna  
R/O H.No.156, Ward No.11, Shankar Nagar, Tehsil Haveli, District Poonch

vide Notification No.1453 of 2021/RG/LP Dated 16.12.2021 has been declared as Absolute/Final.

**By Order**

*[Handwritten Signature]*  
Registrar (Administration)  
*[Handwritten Date: 04-12-23]*

No: 52991-95 RG/LP Dated: 05.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashutosh Khanna, Advocate**  
.....for information and necessary action.

*[Handwritten Signature]*  
Registrar (Administration)  
*[Handwritten Date: 04-12-23]*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

**No: 2592 of 2023/RG/LP      Dated: 05.12.2023**

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Anirudh Thakur**  
**S/O Anjeel Kumar Thakur**  
**R/O Village Neota, B.P.O Seri, P.O Udrana, Tehsil Bhalla, District Doda**

vide Notification No.1456 of 2021/RG/LP Dated 16.12.2021 has been declared as Absolute/Final.

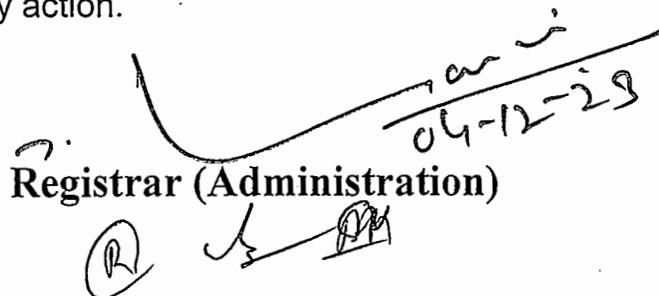
**By Order**

  
**Registrar (Administration)**

**No: 52996-53002/RG/LP      Dated: 05.12.2023**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anirudh Thakur, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2593 of 2023 /RG/LP Dated: 05.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Vani Sharma**  
**D/O Anil Kumar**  
**R/O Upper Bazar, Nagrota near Post Office, Tehsil Nagrota, District Jammu**

vide Notification No.1594 of 2021/RG/LP Dated 17.12.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
04-12-23  
**Registrar (Administration)**

No: 53003-9- RG/LP Dated: 05.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vani Sharma, Advocate**  
.....for information and necessary action.

*(Signature)*  
04-12-23  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2594 ab 2023 /RG/LP Dated: 05.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Rajat Singh**  
S/O Lakhbir Singh  
R/O Lane No.53, Greater Kailash, Tehsil Bahu, District Jammu

vide Notification No.1556 of 2021/RG/LP Dated 17.12.2021 has been declared as Absolute/Final.

By Order

*am*  
04-12-23  
Registrar (Administration)  
*AK*

No: 53014-20 - RG/LP Dated: 05.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajat Singh**, Advocate  
.....for information and necessary action.

*am*  
04-12-23  
Registrar (Administration)  
*AK*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2595 of 2023 - /RG/LP Dated: 05.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Rajit Raina**  
S/O Ved parkash  
R/O Greater Kailash, Fawara Chowk, Lane 30, Tehsil & District Jammu

vide Notification No.1555 of 2021/RG/LP Dated 17.12.2021 has been declared as Absolute/Final.

**By Order**

*Rajit Raina*  
04-12-2023  
**Registrar (Administration)**

No: 53021-26 - /RG/LP Dated: 05.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajit Raina, Advocate**  
.....for information and necessary action.

*Rajit Raina*  
04-12-2023  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2596 ab 2023 /RG/LP Dated: 05.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Vijayandra Slathia**  
S/O Anminder Slathia  
R/O W.No.13, Shastri Nagar, District Kathua

vide Notification No.1670 Dated 16.03.2020 has been declared as Absolute/Final.

**By Order**

*ranvi*  
04-12-23  
Registrar (Administration)  
RK

No: 53027-34 RG/LP Dated: 05.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vijayandra Slathia, Advocate**  
.....for information and necessary action.

*ranvi*  
04-12-23  
Registrar (Administration)  
RK

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2597 of 2023 - /RG/LP Dated: 05.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Zahid Khalil Bandh**  
**S/O Mohd Khalil Bandh**  
**R/O Banderpora, Tehsil & District Pulwama**

vide Notification No.545 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

**By Order**

  
**Registrar (Administration)**

No: 53035-42 /RG/LP Dated: 05.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Khalil Bandh, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2598 ab 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Kamran Abid**  
**S/O Abid Mirza**  
**R/O Badhoon, Tehsil & District Rajouri, Pincode 185132**

vide Notification No.1885 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

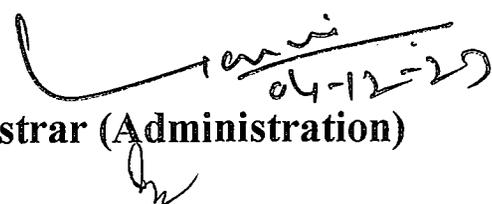
**By Order**

  
**Registrar (Administration)**

No: 53076-82 — RG/LP Dated: 5.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamran Abid, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2599 of 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Rabyia Snober Gulzar**  
**D/O Gulzar Ahmad Qureshi**  
**R/O Manyal, Tehsil Thanna Mandi, District Rajouri**

vide Notification No.1594 of 2021/RG/LP Dated 18.12.2021 has been declared as Absolute/Final.

**By Order**

*Ravi*  
*04-12-23*  
**Registrar (Administration)**  
*Ravi*

No: 53083-90 - RG/LP Dated: 5.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabyia Snober Gulzar, Advocate**  
.....for information and necessary action.

*Ravi*  
*04-12-23*  
**Registrar (Administration)**  
*Ravi*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2600 of 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Qurat Ul Ain**  
**D/O Abdul Rashid Khan**  
**R/O Daslipora, Tehsil Pattan, District Baramulla**

vide Notification No.764 Dated 30.12.2020 has been declared as Absolute/Final.

**By Order**

*Qurat*  
*04-12-23*  
**Registrar (Administration)**  
*[Signature]*

No: 53091-96 — RG/LP Dated: 05.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Qurat Ul Ain, Advocate**  
.....for information and necessary action.

*Qurat*  
*04-12-23*  
**Registrar (Administration)**  
*[Signature]*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

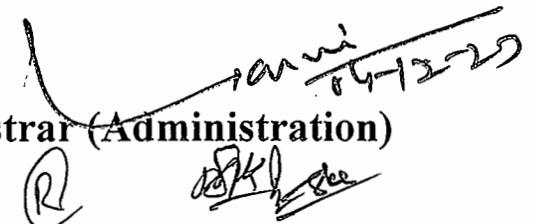
No: 2601 ab 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Hidayat Ullah Bhat**  
**S/O Liyaqat Ahmad Bhat**  
**R/O Tekipora, Tehsil & District Shopian**

vide Notification No.1291 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

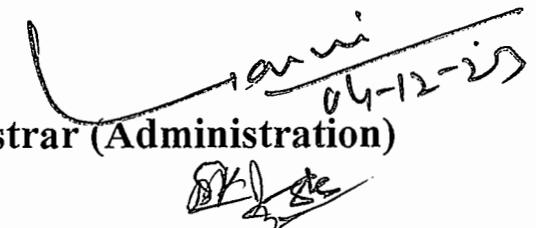
**By Order**

  
 Registrar (Administration)

No: 53097-104 RG/LP Dated: 5.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hidayat Ullah Bhat, Advocate**  
.....for information and necessary action.

  
 Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2602 of 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shweta Sharma**  
**D/O Sham Sunder Sharma**  
**R/O Ward No.6, Rajal-A, P.O Rajal, Tehsil Nowshera, District Rajouri**

vide Notification No.527 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

**By Order**

*rajouri*  
*04-12-23*  
**Registrar (Administration)**  
*[Signature]*

No: 53105-11 /RG/LP Dated: 5.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shweta Sharma, Advocate**  
.....for information and necessary action.

*rajouri*  
*04-12-23*  
**Registrar (Administration)**  
*[Signature]*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2603 ab 2023 /RG/LP Dated: 05.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Saqib Bin Younis Bhat**  
**S/O Mohammad Younis Bhat**  
**R/O Maisuma, Tehsil & District Srinagar**

vide Notification No.1574 of 2021/RG/LP Dated 17.12.2021 has been declared as Absolute/Final.

**By Order**

Registrar (Administration)

No: 53112-18 — RG/LP Dated: 05.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Bin Younis Bhat, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2604 of 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sachin Chhibber**  
**S/O Parduman Kumar**  
**R/O Sunail, Tehsil Akhnoor, District Jammu**

vide Notification No.1575 of 2021/RG/LP Dated 17.12.2021 has been declared as Absolute/Final.

**By Order**

*ranvi*  
*04-12-23*  
**Registrar (Administration)**  
*SK*

No: 53119-28- RG/LP Dated: 05.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sachin Chhibber, Advocate**  
.....for information and necessary action.

*ranvi*  
*04-12-23*  
**Registrar (Administration)**  
*SK*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2605 of 2023 /RG/LP Dated: 05.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Vastav Sharma**  
S/O Surinder Sharma  
R/O H.No.265, Sarwal, Last Morh, Tehsil & District Jammu

vide Notification No.1595 of 2021/RG/LP Dated 17.02.2021 has been declared as Absolute/Final.

**By Order**

*Jammu*  
*04-12-23*  
Registrar (Administration)

No: 53126-33 - RG/LP Dated: 05.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vastav Sharma, Advocate**  
.....for information and necessary action.

*Jammu*  
*04-12-23*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2606 of 2023 - /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Jaspreet Kaur**  
**D/O Harvinder Singh**  
**R/O Plot No.22, Bakshi Nagar, Tehsil & District Jammu**

vide Notification No.1493 of 2021/RG/LP Dated 16.12.2021 has been declared as Absolute/Final.

**By Order**

*Jammu*  
*04-12-23*  
**Registrar (Administration)**  
*[Signature]*

No: 53208-14 - RG/LP Dated: 5.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jaspreet Kaur, Advocate**  
.....for information and necessary action.

*Jammu*  
*04-12-23*  
**Registrar (Administration)**  
*[Signature]*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

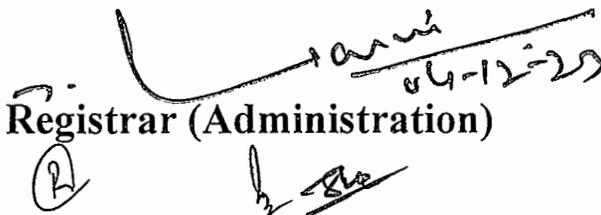
No: 2607 of 2023 - /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sharika Malik**  
**D/O Gh Mohd Malik**  
**R/O Pinjura Shopian, Tehsil & District Shopian**

vide Notification No.654 of 2021/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

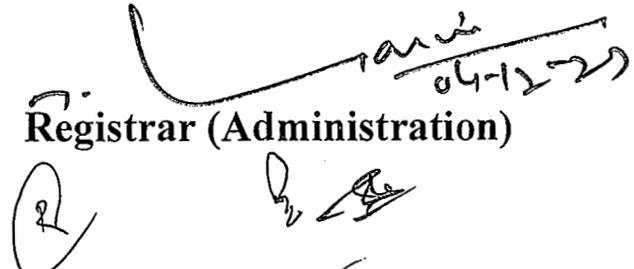
**By Order**

  
 Registrar (Administration)

No: S3215-21 RG/LP Dated: 5.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sharika Malik, Advocate**  
.....for information and necessary action.

  
 Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2608 of 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Rudhar Partap Singh**  
S/O Balbir Singh  
R/O Village Biaspur Parlah, Tehsil Suchetgarh, District Jammu, Pincode 181131

vide Notification No.1949 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

**By Order**

*1000*  
*04-12-23*  
**Registrar (Administration)**

No: 53222-28 RG/LP Dated: 5.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rudhar Partap Singh, Advocate**  
.....for information and necessary action.

*1000*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2609 of 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Amreen Bilal**

**D/O Bilal Ahmad Shagoo**

**R/O 136-Shah Mohalla, Nawa Bazar, Tehsil Srinagar South, District Srinagar**

vide Notification No.08 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

**By Order**

*Amreen*  
*04-12-23*  
Registrar (Administration)

No: 53229-34 — RG/LP Dated: 05.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amreen Bilal**, Advocate  
.....for information and necessary action.

*Amreen*  
*04-12-23*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2610 of 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Zahid Ul Islam**  
**S/O Abdul Khaleel Para**  
**R/O Surasyar, Gousia Colony, Tehsil Chadura, District Budgam**

vide Notification No.2030 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

**By Order**

*anvi*  
*04-12-23*  
Registrar (Administration)

No: 53235-41 RG/LP Dated: 5.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Ul Islam, Advocate**  
.....for information and necessary action.

*anvi*  
*04-12-23*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

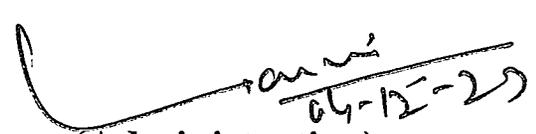
No: 2611 of 2023 /RG/LP Dated: 5 .12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Vishal Singh Chib**  
S/O Sham Singh  
R/O Village Dehrian, P.O Hamirpur Sidhar, Tehsil Khour, District Jammu

vide Notification No.1569 of 2021/RG/LP Dated 17.12.2021 has been declared as Absolute/Final.

**By Order**

  
Registrar (Administration)

No: 53242-48 RG/LP Dated: 05 .12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Singh Chib**, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2612 of 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Altaf Hussain Sheikh**  
**S/O Ghulam Mohd Sheikh**  
**R/O Hidyal Kishtwar, Tehsil & District Kishtwar**

vide Notification No.1009 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*an vi*  
*04-12-23*  
**Registrar (Administration)**  
*R* *in de*

No: 53249-54 RG/LP Dated: 5.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Altaf Hussain Sheikh, Advocate**  
.....for information and necessary action.

*an vi*  
*04-12-23*  
**Registrar (Administration)**  
*R* *in de*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

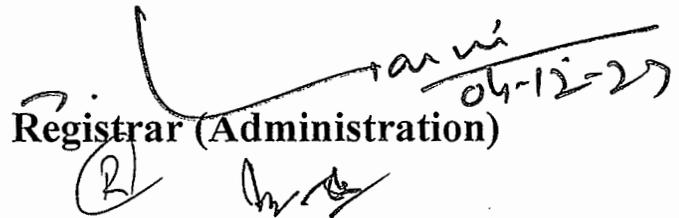
No: 2613 of 2023 /RG/LP Dated: 5 .12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Razya Ramzan**  
**D/O Mohd Ramzan Gojree**  
**R/O Bohipora Near Degree College, Tehsil & District Kupwara**

vide Notification No.762 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

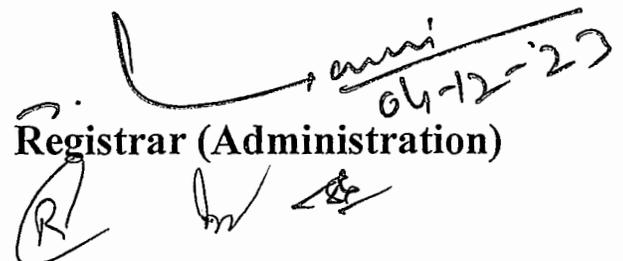
**By Order**

  
 Registrar (Administration)

No: 53255-61 — RG/LP Dated: 5 .12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Razya Ramzan, Advocate**  
.....for information and necessary action.

  
 Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2614cb/2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Amandeep Kour**  
**D/O Manohar Singh**  
**R/O H.No. 41, Sec-7, Street-2, Nanak Nagar, Tehsil & District Jammu**

vide Notification No.996 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*anvi*  
*04-12-23*  
**Registrar (Administration)**

No: 53262-68 RG/LP Dated: 5.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amandeep Kour, Advocate**  
.....for information and necessary action.

*anvi*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2615 ab 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sabreena Hameed**  
D/O Ab Hameed Dar  
R/O Hyderpora, Jawahar Colony, H.No.201 near (True Value) Maruti Suzuki,  
Tehsil Chanapora, District Srinagar

vide Notification No.1588 of 2021/RG/LP Dated 18.12.2021 has been declared as Absolute/Final.

**By Order**

*Sarini*  
*04-12-23*  
Registrar (Administration)

No: 53271-76 — RG/LP Dated: 5.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Hameed** , Advocate  
.....for information and necessary action.

*Sarini*  
*04-12-23*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2616 of 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Gurpreet Kour**  
**D/O Karnail Singh**  
**R/O Miran Sahib, Maralia, Tehsil R.S. Pura, District Jammu**

vide Notification No.112 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

**By Order**

*ar vi*  
*04-12-23*  
**Registrar (Administration)**

No: 5371-76 — RG/LP Dated: 5.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gurpreet Kour, Advocate**  
.....for information and necessary action.

*ar vi*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2617 of 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Akash Choudhary**  
**S/O Hans Raj Choudhary**  
**R/O H.No.2, Lane No.7, K.B Nagar, Bantalab, Tehsil Jammu North, District Jammu.**

vide Notification No. 985 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*Sanvi*  
*04-12-23*  
**Registrar (Administration)**

No: 53277-84- RG/LP Dated: 5.12.2023

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akash Choudhary, Advocate**  
.....for information and necessary action.

*Sanvi*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2618 ab 2023 /RG/LP Dated: 5.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sheikh Zahid Murtaza**  
**S/O Murtaza Ali Sheikh**  
**R/O Gudder, Kuttay Mohalla, Tehsil & District Kulgam**

vide Notification No.96 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

**By Order**

*ranvi*  
*04-12-23*  
**Registrar (Administration)**

No: 53288-92 /RG/LP Dated: 5.12.2023

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Zahid Murtaza, Advocate**  
.....for information and necessary action.

*ranvi*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2619 of 2023 /RG/LP Dated: 06.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Khushboo Mehraj**  
**D/O Mehraj Ud Din Zargar**  
**R/O Mirzabagh Saderbal, Tehsil Hazratbal, District Srinagar**

vide Notification No.598 of 2021/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

**By Order**

*sanvi*  
04-12-23  
**Registrar (Administration)**  
*[Signature]*

No: 5352-20 — RG/LP Dated: 6.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushboo Mehraj, Advocate**  
.....for information and necessary action.

*sanvi*  
04-12-23  
**Registrar (Administration)**  
*[Signature]*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2620 of 2023 /RG/LP Dated: 6.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Raof Abdullah**  
S/O Mohd Abdullah Bhat  
R/O Ahopaison, Muqdam Mohalla, Ahopaison, Tehsil Shangus & District Anantnag

vide Notification No.1304 Dated 02.01.2018 has been declared as Absolute/Final.

By Order

*rauf*  
*04-12-2023*  
Registrar (Administration)

No: 53381-86 RG/LP Dated: 6.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raof Abdullah, Advocate**  
.....for information and necessary action.

*rauf*  
*04-12-2023*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2621 of 2023/LP /RG/LP Dated: 6.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Naziya Liyaqat**  
**D/O Syed Liyaqat**  
**R/O Chount Waliwar, Syed Mohalla, Tehsil Lar, District Ganderbal**

vide Notification No.1051 Dated 09.01.2020 has been declared as Absolute/Final.

**By Order**

*ran ni*  
*04-12-23*  
**Registrar (Administration)**

No: 53444-50/LP /RG/LP Dated: 6.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naziya Liyaqat, Advocate**  
.....for information and necessary action.

*ran ni*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2622 of 2023 /RG/LP Dated: 6 .12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Vikas Bhardwaj**  
S/O Sham Lal  
R/O Maira, Tehsil Jourian, District Jammu

vide Notification No.521 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

**By Order**

*ranvi*  
04-12-23  
**Registrar (Administration)**  
*[Signatures]*

No: 53451-561 /RG/LP Dated: 6 .12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikas Bhardwaj**, Advocate  
.....for information and necessary action.

*ranvi*  
04-12-23  
**Registrar (Administration)**  
*[Signatures]*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2623 of 2023 /RG/LP Dated: 6.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Asif Nazir Kirmani**  
S/O Nazir Ahmad Kirmani  
R/O Nelipora, Magam, Tehsil Handwara, District Kupwara

vide Notification No.429 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

**By Order**

*Asif Nazir Kirmani*  
04-12-23  
Registrar (Administration)

No: 53457-64 /RG/LP Dated: 6.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Nazir Kirmani**, Advocate  
.....for information and necessary action.

*Asif Nazir Kirmani*  
04-12-23  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2624 ab 2023 /RG/LP Dated: 6 .12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ankit Sharma**  
S/O Ramesh Chander  
R/O Jansal, Tehsil Majalta, District Udhampur

vide Notification No.428 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

**By Order**

*anur*  
04-12-23  
**Registrar (Administration)**

No: 53465-72 — RG/LP Dated: 6 .12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankit Sharma, Advocate**  
.....for information and necessary action.

*anur*  
04-12-23  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2625 of 2023 - /RG/LP Dated: 6.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mujtahed Faried**  
S/O Faried Ahmed Akhoon  
R/O Village Nowpachi, Tehsil Marwah District Kishtwar

vide Notification No.1613 Dated 11.03.2020 has been declared as Absolute/Final.

**By Order**

*Faried*  
06-12-23  
Registrar (Administration)

No: 53473-80 - /RG/LP Dated: 6.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mujtahed Faried**, Advocate  
.....for information and necessary action.

*Faried*  
06-12-23  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

**No: 2626 of 2023 /RG/LP Dated: 6 .12.2023**

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Yashodhan Thakur**  
**D/O Ashwani Thakur**  
**R/O 61-D-D/C, Gandhi Nagar, Jammu**

vide Notification No.1118 Dated 10.01.2020 has been declared as Absolute/Final.

**By Order**

*ranu*  
04-12-23  
**Registrar (Administration)**  
*Q*

**No: 53481-88 — RG/LP Dated: 6 .12.2023**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Yashodhan Thakur, Advocate**  
.....for information and necessary action.

*ranu*  
04-12-23  
**Registrar (Administration)**  
*Q*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2627 of 2023 /RG/LP Dated: 6 .12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Yasir Ahmed**  
**S/O Farooq Ahmed**  
**R/O Chaka, Mohalla Chuchatter, Tehsil Rajgarh, District Ramban**

vide Notification No.1575 of 2021/RG/LP Dated 17.12.2021 has been declared as Absolute/Final.

**By Order**

*ramni*  
*04-12-23*  
**Registrar (Administration)**

No: 53489-94 — RG/LP Dated: 6 .12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yasir Ahmed**, Advocate  
.....for information and necessary action.

*ramni*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2628ab/2023 /RG/LP Dated: 6 .12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aman Slathia**  
**S/O Satpal Singh**  
**R/O V.P.O. Gurha, Slathian, Mandi Udh, Tehsil Vijaypur, District Samba.**

vide Notification No.1630 Dated 28.03.2019 has been declared as Absolute/Final.

**By Order**

*ammi*  
04-12-23  
**Registrar (Administration)**  
*[Signature]*

No: 53495-502 RG/LP Dated: 6 .12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aman Slathia, Advocate**  
.....for information and necessary action.

*ammi*  
04-12-23  
**Registrar (Administration)**  
*[Signature]*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2629 of 2023 /RG/LP Dated: 6.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Burhan Javed**  
S/O Javeed Ahmad Malik  
R/O Nowgam, Shahabad, Verinag, Tehsil Doru, District Anantnag

vide Notification No.429 Dated 09.12.2020 has been declared as Absolute/Final.

**By Order**

*arun*  
04-12-23  
Registrar (Administration)

No: 53503-09- RG/LP Dated: 6.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Burhan Javed, Advocate**  
.....for information and necessary action.

*arun*  
04-12-23  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2630 of 2023 /RG/LP Dated: 6.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Surender Kumar**

**S/O Shiv Datt**

**R/O Ward No.2, Panditon KA, Ramnagar, Tehsil Ramnagar, District Udhampur.**

vide Notification No.1389 of 2021/RG/LP Dated 17.11.2021 has been declared as Absolute/Final.

**By Order**

*ramni*  
*04-12-23*  
**Registrar (Administration)**  
*Q h*

No: 53514-20 /RG/LP Dated: 6.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Surender Kumar, Advocate**  
.....for information and necessary action.

*ramni*  
*04-12-23*  
**Registrar (Administration)**  
*Q h*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2631 of 2023 /RG/LP Dated: 6.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aaqib Javeed**  
S/O Javeed Ahmad Waza  
R/O Near Deeni Masjid, Goriwan, Tehsil Bijbehara, District Anantnag

vide Notification No.749 Dated 30.12.2020 has been declared as Absolute/Final.

**By Order**

*1000*  
*04-12-23*  
Registrar (Administration)

No: 5351-26 /RG/LP Dated: 6.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Javeed, Advocate**  
.....for information and necessary action.

*1000*  
*04-12-23*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2632 of 2023 /RG/LP Dated: 6 .12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Kewal Krishan**  
S/O Babu Ram  
R/O Ghagwal, Babu Morh near Ravi Tawi Canal, Tehsil Ghagwal, District Samba

vide Notification No.1077 of 2023 Dated 02.06.2023 has been declared as Absolute/Final.

**By Order**

*Jammu*  
*06-12-23*  
Registrar (Administration)

No: 53527-34 - RG/LP Dated: 6 .12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kewal Krishan, Advocate**  
.....for information and necessary action.

*Jammu*  
*06-12-23*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2633 of 2023 /RG/LP Dated: 6.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sanah Badyal**  
**D/O Ajit Badyal**  
**R/O 48/3, Trikuta Nagar, Tehsil & District Jammu**

vide Notification No.1430 of 2021/RG/LP Dated 15.12.2021 has been declared as Absolute/Final.

**By Order**

*Sanah*  
*04-12-23*  
Registrar (Administration)

No: 53535-42 RG/LP Dated: 6.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sanah Badyal**, Advocate  
.....for information and necessary action.

*Sanah*  
*04-12-23*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2634 of 2023 /RG/LP Dated: .12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Jaskaran Singh**  
S/O Gurdeep Singh  
R/O Chak Jaffar, Tehsil Marh, District Jammu

vide Notification No.1044 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

No: 52543-50 /RG/LP Dated: 6 .12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jaskaran Singh, Advocate**  
.....for information and necessary action.

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

**No: 2635 ab 2023 /RG/LP Dated: 6.12.2023**

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Dinesh Kumar**  
**S/O Parshotam Lal**  
**R/O House No.127 Jamola, Tehsil Koteranka, District Rajouri**

vide Notification No.574 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

**By Order**

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

**No: 53551-56 — RG/LP Dated: 6.12.2023**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dinesh Kumar, Advocate**  
.....for information and necessary action.

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1425 of 2023 /RG/LP Dated: 6.12.2023  
1435

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sheraz Ahmed**  
**S/O Saghir Ahmed**  
**R/O Surankote, Bashtidhara, Tehsil Surankote, District Poonch**

vide Notification No.522 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

**By Order**

*Jammu*  
*06-12-23*  
**Registrar (Administration)**

No: 53551-56- RG/LP Dated: 6.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheraz Ahmed**, Advocate  
.....for information and necessary action.

*Jammu*  
*06-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2637 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Adil Ali**  
**S/O Ali Mohammad**  
**R/O Qamarwari, Tehsil Shalteng, District Srinagar**

vide Notification No.562 of 2021 Dated 03.07.2021 has been declared as Absolute/Final.

**By Order**

*ar mi*  
*04-12-23*  
**Registrar (Administration)**  
*da*

No: 53773-80 - RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Ali, Advocate**  
.....for information and necessary action.

*ar mi*  
*04-12-23*  
**Registrar (Administration)**  
*da*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2638 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Pooja Devi**  
**D/O Surjeet Singh**  
**R/O Vill.Puneja, Tehsil Bhaderwah, District Doda**

vide Notification No.1088 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*[Signature]*  
Registrar (Administration)  
*[Date]* 04-12-23

No: 53781-88 — RG/LP Dated: 7.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Devi, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)  
*[Date]* 04-12-23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2639 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Savi Gupta**  
**S/O Sanjay Gupta**  
**R/O 41/4, Pandoka Colony, Mohalla Paloura, Tehsil & District Jammu**

vide Notification No.1578 of 2021/RG Dated 18.12.2021 has been declared as Absolute/Final.

**By Order**

*Savi*  
*04-12-23*  
**Registrar (Administration)**

No: 53789-95- RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Savi Gupta**, Advocate  
.....for information and necessary action.

*Savi*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2640 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mandish Bali**  
S/O Rakesh Bali  
R/O Vijaypur, Ward No.3, Kamla Bali Niwas, Kothey Camp, Ram Garh Road,  
Tehsil Vijaypur, District Samba

vide Notification No.478 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

**By Order**

*ram ni*  
*04-12-23*  
**Registrar (Administration)**

No: 53796-80 RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mandish Bali, Advocate**  
.....for information and necessary action.

*ram ni*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2641 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Anil Kumar**  
**S/O Om Parkash**  
**R/O W.No.8, P.O/Village Dehari, Tehsil Ramnagar, District Udhampur**

vide Notification No. 446 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

**By Order**

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

No: 53803-10 /RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Kumar, Advocate**  
.....for information and necessary action.

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2635 of 2023 - /RG/LP Dated: 7 .12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohammad Ibrahim Meraj**

**S/O Meraj U Din**

**R/O Khanday Colony, South city, S.K Bagh, Tehsil B.K Pora, District Budgam**

vide Notification No.1874 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

**By Order**

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

No: S3765-72 - /RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Ibrahim Meraj, Advocate**  
.....for information and necessary action.

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2642 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Azhar Nabi**  
**S/O Gulam Nabi Dar**  
**R/O Malik Sahib, Safa Kadal, Tehsil Eidgah, District Srinagar**

vide Notification No. 1066 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

No: 53811-17 /RG/LP Dated: 7.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Azhar Nabi, Advocate**  
.....for information and necessary action.

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2643 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sofi Shahnawaz**  
**S/O Gh Nabi Sofi**  
**R/O Nowhar, Malpora, Tehsil & District Pulwama**

vide Notification No.1122 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

No: S3818-25 RG/LP Dated: 7.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sofi Shahnawaz, Advocate**  
.....for information and necessary action.

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2644 ab 2022 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Pardeep Kumar Sharma**

**S/O Govardhan Lal Sharma**

**R/O W.No 9 Lohara Kot near ITI College, Tehsil Sunderbani, District Rajouri**

vide Notification No.650 of 2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

**By Order**

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

No: 53826-32 — RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pardeep Kumar Sharma, Advocate**  
.....for information and necessary action.

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2645 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Zoya Choudhary**  
**D/O Mohd Iqbal**  
**R/O Kalai, Mohalla Thal, Tehsil Haveli, District Poonch**

vide Notification No.732/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

**By Order**

*Sanvi*  
04-12-23  
**Registrar (Administration)**

No: S3833-40 /RG/LP Dated: 7.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zoya Choudhary,, Advocate**  
.....for information and necessary action.

*Sanvi*  
04-12-23  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2646 ab 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Pradeep Singh**  
**S/O Chamail Singh**  
**R/O Khour, Bhau Niwas, W.No.6, Opposite Police Check post Khour, Tehsil Khour, District Jammu**

vide Notification No.998 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

**By Order**

*ranvi*  
*04-12-23*  
**Registrar (Administration)**

No: 53841-46 RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pradeep Singh, Advocate**  
.....for information and necessary action.

*ranvi*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2647 of 2023 /RG/LP Dated: 7 12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Rohit Kumar**  
S/O Pishori Lal  
R/O Badyal Qazian, Tehsil Suchetgarh, District Jammu

vide Notification No.1008/2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

**By Order**

*ranvi*  
04-12-23  
**Registrar (Administration)**  
*Q* *hw* *su*

No: 53847-53 RG/LP Dated: 7 12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kumar, Advocate**  
.....for information and necessary action.

*ranvi*  
04-12-23  
**Registrar (Administration)**  
*Q* *hw* *su*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2648 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Jyoti Choudhary**  
**D/O Man Singh Chauhan**  
**R/O H.No.224, Sector E, Sainik Colony, Tehsil & District Jammu**

vide Notification No. 78 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

**By Order**

*amr*  
*04-12-23*  
**Registrar (Administration)**

No: 53854-60 RG/LP Dated: 7.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jyoti Choudhary, Advocate**  
.....for information and necessary action.

*amr*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2649 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Anjana Rana**  
**D/O Nek Singh Rana**  
**R/O Sharwal Sarthal, Tehsil & District Kishtwar**

vide Notification No.30 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

**By Order**

*arvini*  
*04-12-23*  
Registrar (Administration)

No: 53861-76 — RG/LP Dated: 7.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjana Rana, Advocate**  
.....for information and necessary action.

*arvini*  
*04-12-23*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2650 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Bobby**  
S/O Ramesh Kumar  
R/O H.No 29. Lane No.7, K.C Door Muthi, Tehsil Jammu North, District Jammu

vide Notification No.566 of 2022 Dated 27.05.2022 has been declared as Absolute/Final.

**By Order**

*Ramesh*  
*04-12-23*  
Registrar (Administration)

No: 53871-76 — RG/LP Dated: 7.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bobby, Advocate**  
.....for information and necessary action.

*Ramesh*  
*04-12-23*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2651 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Aleem Beg**  
**S/O Mohd Amin Beg**  
**R/O H.No.408-A, Ambphalla, Lane No.4, Tehsil & District Jammu**

vide Notification No.979 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

**By Order**

Registrar (Administration)

No: 53877-83 RG/LP Dated: 7.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Aleem Beg**, Advocate  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

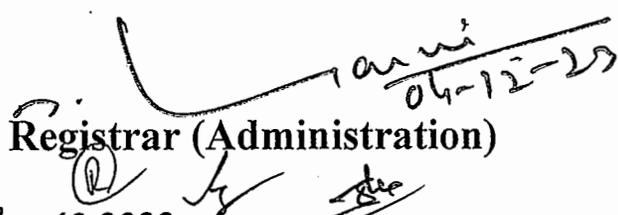
No: 2652 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Satnam Singh**  
S/O Joginder Kumar  
R/O Barnoti, Tehsil & District Kathua

vide Notification No.1049 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

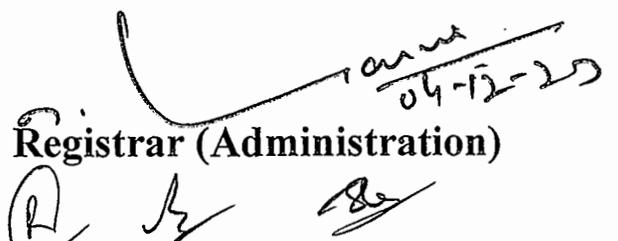
**By Order**

  
**Registrar (Administration)**

No: 53884-90 - RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Satnam Singh**, Advocate  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

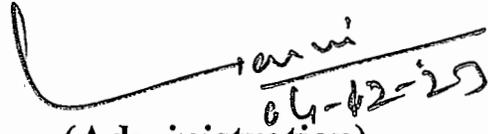
No: 2653 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Vishva Ranjan Pandita**  
S/O Vinod Pandita  
R/O village Shergund, Tehsil Shangus, District Anantnag

vide Notification No.1073 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

**By Order**

  
Registrar (Administration)

No: 53893-900 - RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishva Ranjan Pandita, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2654 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ishwerya Singh**  
**S/O Dilawar Singh**  
**R/O W.No 16, A/P W.No.19 Shiva Nagar, Tehsil & District Kathua**

vide Notification No.1879 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

**By Order**

*ami*  
*04-12-23*  
**Registrar (Administration)**

No: 53901-07 RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishwerya Singh, Advocate**  
.....for information and necessary action.

*ami*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2655 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Deepak Thakur**  
**S/O Shamlal Thakur**  
**R/O Village Tagood Teshil Mughal Maidan, District Kishtwar**

vide Notification No.571/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

**By Order**

*amr*  
*04-12-23*  
Registrar (Administration)

No: 53908-13 — RG/LP Dated: 7.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Thakur**, Advocate  
.....for information and necessary action.

*amr*  
*04-12-23*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2656 of 2022 /RG/LP Dated: 7 .12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aatir Rashid Khan**  
**S/O Mohd Rashid Khan**  
**R/O Galhutta, Tehsil Mendhar, District Poonch**

vide Notification No.901 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

**By Order**

*arw*  
*04-12-23*  
**Registrar (Administration)**

No: 53914-20 RG/LP Dated: 7 .12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aatir Rashid Khan**, Advocate  
.....for information and necessary action.

*arw*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 26574/2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Ankita Katoch**  
**D/O Santosh Singh**  
**R/O W.No.05, H.No.36 Chenani, Tehsil Chenani, District Udhampur**

vide Notification No.903 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

**By Order**

*anvi*  
04-12-23  
Registrar (Administration)

No: 53921-26 - RG/LP Dated: 7.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ankita Katoch**, Advocate  
.....for information and necessary action.

*anvi*  
04-12-23  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

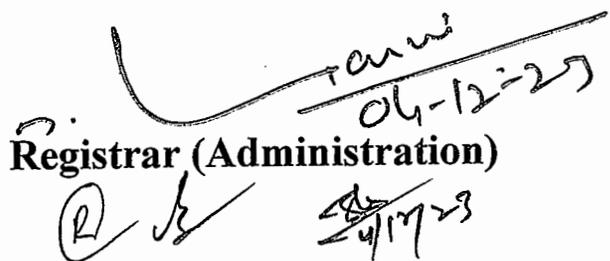
No: 2658 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Umar Malik**  
**S/O Javed Malik**  
**R/O Karyani Talab, Narwal Bala, Tehsil Bahu, District, Jammu**

vide Notification No.1069 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

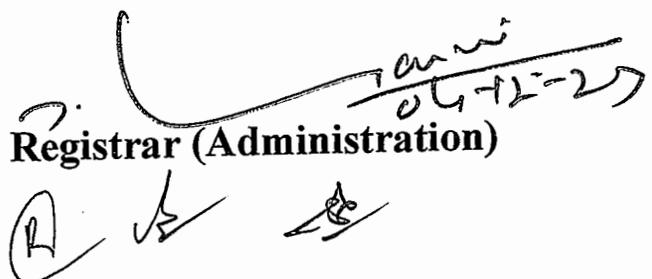
**By Order**

  
**Registrar (Administration)**  
 06-12-23

No: 53991-96 - RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Malik, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**  
 06-12-23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

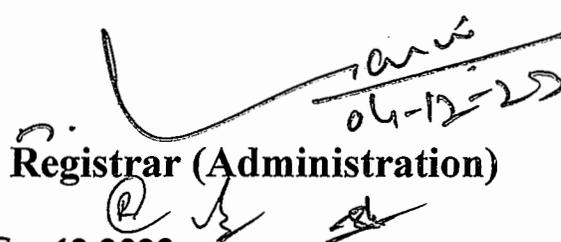
**No: 2659 of 2023. /RG/LP Dated: 7.12.2023**

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Saqib Hafiz Khan**  
**S/O Hafiz Ullah Khan**  
**R/O H.No 114, W.No.1, Chak Banola, Tehsil Mendhar, District Poonch**

vide Notification No.1047 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

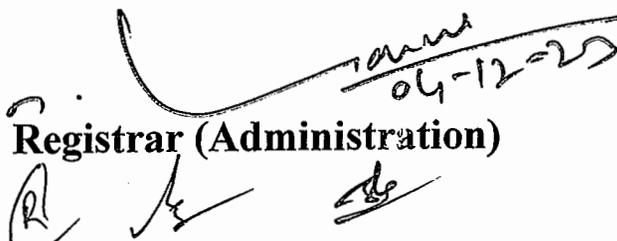
**By Order**

  
**Registrar (Administration)**

**No: 53997-54003 RG/LP Dated: 7.12.2023**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh; Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Hafiz Khan, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2660 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Kanchan Kumari**

**D/O Kewal Krishan**

**R/O H.No.117, W.No.6, K C Morh Bishnah, Tehsil Bishnah, District Jammu,**

vide Notification No.960 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

**By Order**

*Kanchan*  
*04-12-23*  
**Registrar (Administration)**

No: 54mb4-16 /RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kanchan Kumari, Advocate**  
.....for information and necessary action.

*Kanchan*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \*

**NOTIFICATION**

No: 2661 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Nirmal Singh**  
**S/O Jagdev Singh**  
**R/O Village Dhandla, Tehsil Rajgarh, District Ramban**

vide Notification No.636/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

**By Order**

*amr*  
04-12-23  
**Registrar (Administration)**  
*R* *h* *SB*

No: 54011-16 — RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nirmal Singh, Advocate**  
.....for information and necessary action.

*amr*  
04-12-23  
**Registrar (Administration)**  
*R* *h* *SB*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2662 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Komal Kesar**  
**D/O Naresh Kumar Kesar**  
**R/O W.No.6, H.No.91 Banganga Road, Vaishno Devi, Katra, Tehsil Katra**  
**District Reasi**

vide Notification No.605/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

**By Order**

*Naresh Kumar Kesar*  
*04-12-23*  
Registrar (Administration)

No: 54017-24 — RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Komal Kesar, Advocate**  
.....for information and necessary action.

*Naresh Kumar Kesar*  
*04-12-23*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2663 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Deepika Sharma**  
**D/O Sarwanand**  
**R/O Sarote, Tehsil Bhalwal, District Jammu**

vide Notification No.572/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

**By Order**

*[Signature]*  
Registrar (Administration)  
*04-12-23*

No: 54025-32 - RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Deepika Sharma, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)  
*04-12-23*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2664 of 2023 - /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sonia Sharma**  
**D/O Roshan Lal**  
**R/O Chack Bhagwana, P.O Jourian opposite Panchayat Ghar Tehsil Jourian,**  
**District Jammu**

vide Notification No.1037 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

**By Order**

*Sonia Sharma*  
*04-12-23*  
**Registrar (Administration)**

No: 54033-40 RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonia Sharma, Advocate**  
.....for information and necessary action.

*Sonia Sharma*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2665 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sunali Sharma**  
**D/O Om Prakash Sharma**  
**R/O VPO Allah, Tehsil Arnia, District Jammu**

vide Notification No.674/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

**By Order**

*Sunali*  
*06-12-23*  
**Registrar (Administration)**

No: 54041-46 — RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sunali Sharma, Advocate**  
.....for information and necessary action.

*Sunali*  
*06-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

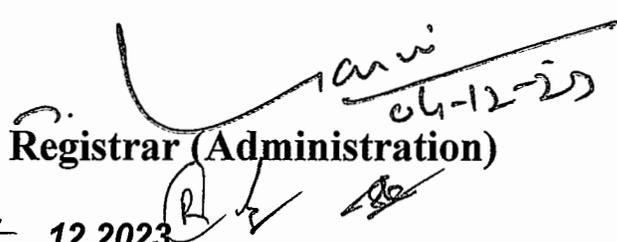
No: 2667 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ranjeet Singh**  
S/O Lal Singh  
R/O Lank, Hunder, Arnal, District Reasi

vide Notification No.1092 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

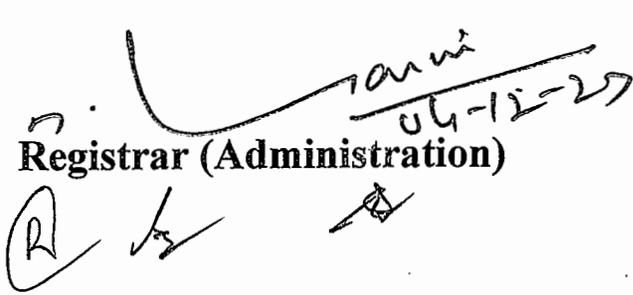
**By Order**

  
**Registrar (Administration)**

No: 54057-64 - RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ranjeet Singh, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2668 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Dhruv Pant**  
**S/O Rahul Pant**  
**R/O House No.214, Sector-4, Upper Roop Nagar, District Jammu**

vide Notification No.451 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

**By Order**

*aww*  
*04-12-23*  
**Registrar (Administration)**

No: 54065-72 /RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dhruv Pant, Advocate**  
.....for information and necessary action.

*aww*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2669 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Kamini Koushal**  
D/O Lekh Raj  
R/O Lower Shiv Nagar, H.No.291-D, Tehsil & District Jammu

vide Notification No.601/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

**By Order**

*Kamini*  
*04-12-23*  
Registrar (Administration)

No: 54073-80 - RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kamini Koushal, Advocate**  
.....for information and necessary action.

*Kamini*  
*04-12-23*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2671 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Musrat Iqbal**  
S/O Mohd Yaqoob Khan  
R/O Chanarwala, Gunthal, Tehsil Surankote, District Poonch

vide Notification No.181 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

**By Order**

*ranvi*  
*04-12-23*  
**Registrar (Administration)**

No: 54082-86 - RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Musrat Iqbal**, Advocate  
.....for information and necessary action.

*ranvi*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2672 of 2023 - /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Murtza Ali Anjam**  
S/O Bashrat Ali Khan  
R/O Chinarwala, W.No.6, Gunthal, Tehsil Surankote, District Poonch

vide Notification No.182 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

**By Order**

  
 Registrar (Administration)

No: 54087-94 - RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Murtza Ali Anjam, Advocate**  
.....for information and necessary action.

  
 Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

**No: 2673 of 2023 /RG/LP Dated: 7.12.2023**

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Zafar Iqbal**  
S/O Mir Mohd  
R/O Mohra Bachai, Lower Ludhira, Tehsil Surankote, District Poonch

vide Notification No.373 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

**By Order**

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

**No: 54095-103 RG/LP Dated: 7.12.2023**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pooch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zafar Iqbal, Advocate**  
.....for information and necessary action.

*Jammu*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2674 of 2023 /RG/LP Dated: 7.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Muntaha Mehraj**  
**D/O Chowdhry Mehraj Ud Din Buja**  
**R/O Abu Bakar Mohalla, Bemina Housing Colony, Tehsil Shalteng, District Srinagar**

vide Notification No.185 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**Registrar (Administration)**  
*04-12-23*

No: 54104-16 — RG/LP Dated: 7.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muntaha Mehraj, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Administration)**  
*04-12-23*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2674 of 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Arsheed Anwar**  
**S/O Mohammad Anwar Lone**  
**R/O Push Kriri, Tehsil Srigufwara, District Anantnag**

vide Notification No.1813 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

**By Order**

*anwar*  
*04-12-23*  
Registrar (Administration)

No: 54525-32 - RG/LP Dated: 8.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arsheed Anwar, Advocate**  
.....for information and necessary action.

*anwar*  
*04-12-23*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2675 of 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Muneeb Rashid Malik**  
S/O Abdul Rashid Malik  
R/O Near Sheikh Ul Alam Masjid, Wanigham, Tehsil Tangmarg, District Baramulla

vide Notification No.1488 of 2021/RG/LP Dated 16.12.2021 has been declared as Absolute/Final.

**By Order**

*Muneeb*  
*04-12-23*  
Registrar (Administration)

No: 54533-40 RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muneeb Rashid Malik, Advocate**  
.....for information and necessary action.

*Muneeb*  
*04-12-23*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

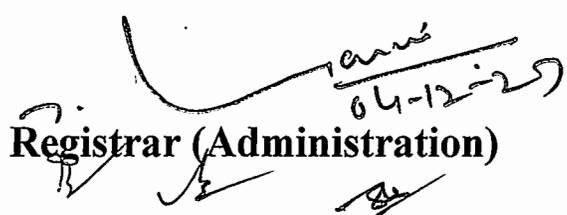
No: 2676 of 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Burhan Ul Haq**  
**S/O Nazir Ahmad Ganaie**  
**R/O Lajura, Ganaie Mohalla, Tehsil & District Pulwama**

vide Notification No.16 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

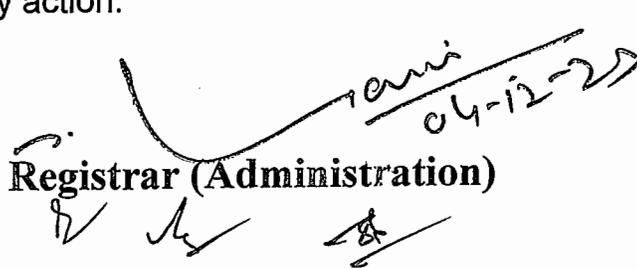
**By Order**

  
**Registrar (Administration)**

No: 54541-46 RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Burhan Ul Haq, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2677 of 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Umar Mushtaq**  
S/O Mushtaq Ahmad Mir  
R/O Mir Mohalla, Magam, Tehsil Handwara, District Kupwara

vide Notification No.1154 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*Umar*  
*04-12-23*  
**Registrar (Administration)**

No: 54547-53 RG/LP Dated: 8.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Mushtaq, Advocate**  
.....for information and necessary action.

*Umar*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \*

**NOTIFICATION**

No: 2678 ab 2022 /RG/LP Dated: 8 .12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Haamid Hussain Bhat**  
**S/O Abdul Karim Bhat**  
**R/O Madina Colony, Singpora Link Road, Kansipora, Tehsil & District Barmulla**

vide Notification No.586 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

**By Order**

*ranvi*  
*04-12-23*  
**Registrar (Administration)**

No: 54554-60 RG/LP Dated: 8 .12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Haamid Hussain Bhat, Advocate**  
.....for information and necessary action.

*ranvi*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2679 of 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aadil Mushtaq Ganie**  
**S/O Mushtaq Ahmad Ganie**  
**R/O Pathan Pahloo, Tehsil & District Pulwama**

vide Notification No.900 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

**By Order**

*ammi*  
04-12-23  
**Registrar (Administration)**

No: 54563-70 — RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aadil Mushtaq Ganie, Advocate**  
.....for information and necessary action.

*ammi*  
04-12-23  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2680 of 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Tawkeera Rashid**  
**D/O Abdul Rashid Gattoo**  
**R/O Locktipora Arwani, Tehsil Bijbehara, District Anantnag**

vide Notification No. 716 of 2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

**By Order**

*ranvi*  
*04-12-23*  
Registrar (Administration)

No: 54571-76 RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tawkeera Rashid, Advocate**  
.....for information and necessary action.

*ranvi*  
*04-12-23*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2681 of 2023 - /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Mumtaza Akhter**  
**D/O Ab. Rashid Wani**  
**R/O Sanzipora Kutlari, Wani Mohalla, Tehsil Langate, District Kupwara**

vide Notification No.974 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

**By Order**

*M. Wani*  
04-12-23  
**Registrar (Administration)**

No: 54577-84 RG/LP Dated: 8.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mumtaza Akhter, Advocate**  
.....for information and necessary action.

*M. Wani*  
04-12-23  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2682 of 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohammad Arif Wani**  
**S/O Gh. Hassan Wani**  
**R/O Khushalpora Chinad Baramulla, Tehsil & District Baramulla**

vide Notification No.967 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

**By Order**

*M. Arif Wani*  
04-12-23  
**Registrar (Administration)**

No: 54585-92 RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Arif Wani, Advocate**  
.....for information and necessary action.

*M. Arif Wani*  
04-12-23  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2683 of 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Syima Hassan**  
**D/O GH. Hassan Ganaie**  
**R/O Chankhan, Tehsil Sopore, District Baramulla**

vide Notification No.1032 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

**By Order**

*Syima Hassan*  
*04-12-23*  
**Registrar (Administration)**

No: 54593-600 RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syima Hassan**, Advocate  
.....for information and necessary action.

*Syima Hassan*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2685 of 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Uzair Nazir**  
S/O Nazir Ahmad Zargar  
R/O Eidgah, Firdous Colony, Tehsil Eidgah, District Srinagar

vide Notification No.116 of 2022/RG/LP Dated 25.02.2022 has been declared as Absolute/Final.

**By Order**

*Uzair Nazir*  
*04-12-23*  
**Registrar (Administration)**

No: 54608-15 /RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Uzair Nazir**, Advocate  
.....for information and necessary action.

*Uzair Nazir*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2685 of 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohsin Shafi Parray**  
**S/O Mohd Shafi Parray**  
**R/O New Colony Hardubani, Tangmarg, Tehsil Kunzer, District Baramulla**

vide Notification No.52 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

**By Order**

*Handwritten signature*  
**Registrar (Administration)**  
*04-12-23*

No: 54616-24 — RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohsin Shafi Parray, Advocate**  
.....for information and necessary action.

*Handwritten signature*  
**Registrar (Administration)**  
*04-12-23*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

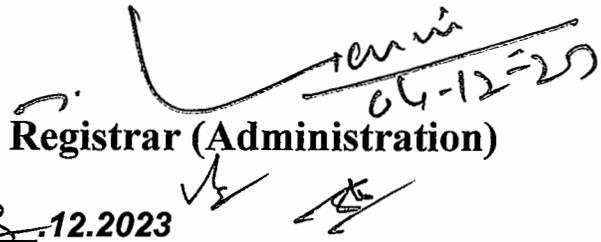
No: 2685 of 2022 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Saleeqa Rashid**  
**D/O Abdul Rashid Bhat**  
**R/O Wanigam, Payeen Pattan, Danger Mohalla, Tehsil Pattan, District Baramulla**

vide Notification No.131 of 2022/RG/LP Dated 25.02.2022 has been declared as Absolute/Final.

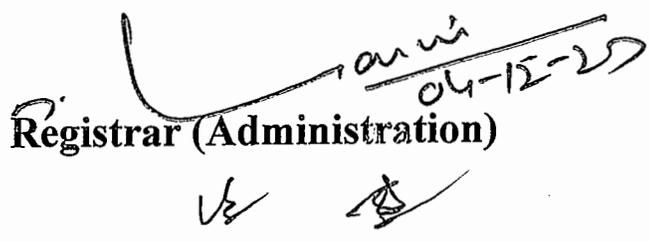
**By Order**

  
**Registrar (Administration)**

No: 54628-32 - RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saleeqa Rashid, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2686 of 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sajad Ali Mir**  
**S/O Ali Mohd Mir**  
**R/O Rangil, Kumar Mohalla, Tehsil & District Ganderbal**

vide Notification No.125 of 2022/RG/LP Dated 25.02.2022 has been declared as Absolute/Final.

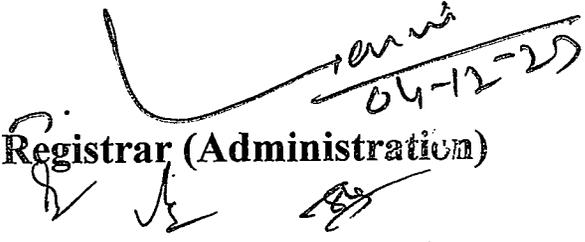
**By Order**

  
**Registrar (Administration)**

No: 54633-40 RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ali Mir, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2687 ab 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Siddiqa Banoo**  
D/O Ali Asgar  
R/O Zgang Pashkum Kargil, Tehsil & District Kargil

vide Notification No.695 of 2022/RG/LP Dated 30.05.20221 has been declared as Absolute/Final.

**By Order**

*anvi*  
04-12-23  
Registrar (Administration)

No: 54641-46 — RG/LP Dated: 8.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Siddiqa Banoo, Advocate**  
.....for information and necessary action.

*anvi*  
04-12-23  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

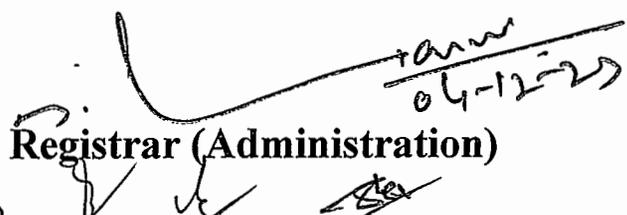
No: 2688 of 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Tasia Nisar**  
**D/O Nisar Ahmad Naikoo**  
**R/O Zaban Matipora, Yaripora, District Kulgam**

vide Notification No.1342 of 2021/RG/LP Dated 17.11.2021 has been declared as Absolute/Final.

**By Order**

  
**Registrar (Administration)**

No: 54647-53 RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tasia Nisar, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2689 of 2023 /RG/LP Dated: 8 .12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Owais Ahmad Malik**  
**S/O Habibullah Malik**  
**R/O Malik Mohallah, District Kupwara**

vide Notification No.1085 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*amir*  
*04-12-23*  
**Registrar (Administration)**

No: 54654-60 RG/LP Dated: 8 .12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Ahmad Malik, Advocate**  
.....for information and necessary action.

*amir*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2690 ab 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Tahir Ahmad Mir**  
**S/O Gh Mohi Ud Din Mir**  
**R/O Jabdan Rashanpora, Tehsil Kralpora District Kupwara**

vide Notification No.1338 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

*Tahir Mir*  
*04-12-23*  
**Registrar (Administration)**

No: 54662-68 RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Ahmad Mir, Advocate**  
.....for information and necessary action.

*Tahir Mir*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2691 of 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Bisma Nazir**  
**D/O Nazir Ahmed Bhat**  
**R/O Parigam Pulwama, Tehsil & District Pulwama**

vide Notification No.691 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

**By Order**

*[Signature]*  
Registrar (Administration)  
*[Initials]*

No: 54669-75 RG/LP Dated: 8.12.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Nazir, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)  
*[Initials]*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

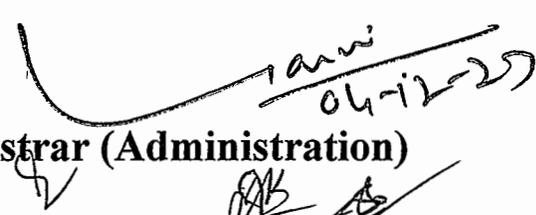
No: 2692 of 2022 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sara Nazeer**  
**D/O Haji Nazeer Ahmed Wani**  
**R/O Nigeen, Near Green Land School, Hazratbal, Dar Mohalla, Srinagar**

vide Notification No.1120 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

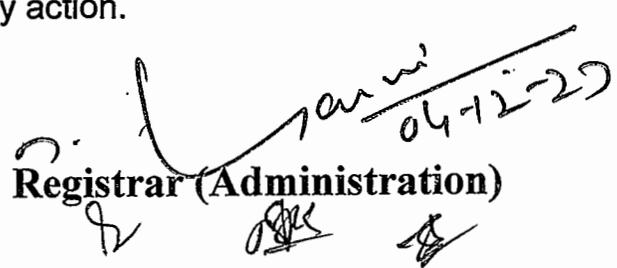
**By Order**

  
**Registrar (Administration)**

No: 54676-83 RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Sara Nazeer, Advocate  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

**No: 2693 of 2023 /RG/LP Dated: 8.12.2023**

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Ulfat Bashir**  
**D/O Bashir Ahmad Bhat**  
**R/O Fatehpura, Khawajabagh, Tehsil & District Baramulla**

vide Notification No.1591 of 2021/RG/LP Dated 17.12.2021 has been declared as Absolute/Final.

**By Order**

*ranw*  
*04-12-23*  
**Registrar (Administration)**

**No: 54684-96 RG/LP Dated: 8.12.2023**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ulfat Bashir**, Advocate  
.....for information and necessary action.

*ranw*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2694 ab 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Mehrul Nisa**  
**D/O Mohammad Anwar Lone**  
**R/O Uri, Lone Mohalla, District Baramulla**

vide Notification No.1505 of 2021/RG/LP Dated 16.12.2021 has been declared as Absolute/Final.

**By Order**

*anwar*  
*04-12-23*  
**Registrar (Administration)**

No: 54691-96 RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehrul Nisa, Advocate**  
.....for information and necessary action.

*anwar*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 2695 ab 2022 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ammer Shafi**  
**S/O Mohd Shafi Dar**  
**R/O Patushai, Tehsil & District Bandipora**

vide Notification No.1128 Dated 20.03.2014 has been declared as Absolute/Final.

**By Order**

*amr*  
*04-12-23*  
**Registrar (Administration)**

No: 54697-704 RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ammer Shafi, Advocate**  
.....for information and necessary action.

*amr*  
*04-12-23*  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \*

**NOTIFICATION**

No: 2696 ab 2023 /RG/LP Dated: 8.12.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Saket Rathore**  
**S/O Sudershan Rathore**  
**R/O Sarol Bagh, P.O. Udrana, Tehsil Bhaderwah, District Doda**

vide Notification No.1986 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

**By Order**

*ranj*  
*04-12-23*  
**Registrar (Administration)**

No: 54705-11 /RG/LP Dated: 8.12.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saket Rathore, Advocate**  
.....for information and necessary action.

*ranj*  
*04-12-23*  
**Registrar (Administration)**